

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 46 of 2017 in C.P. No. 41/241-242/NCLT/AHM/2017**



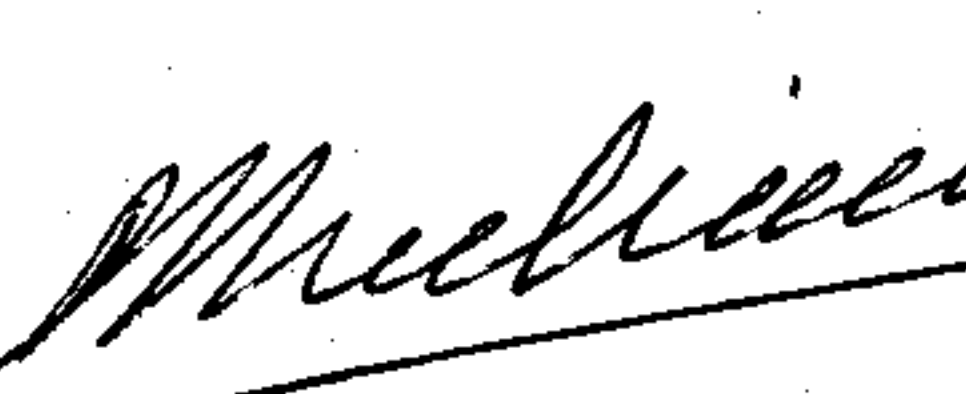
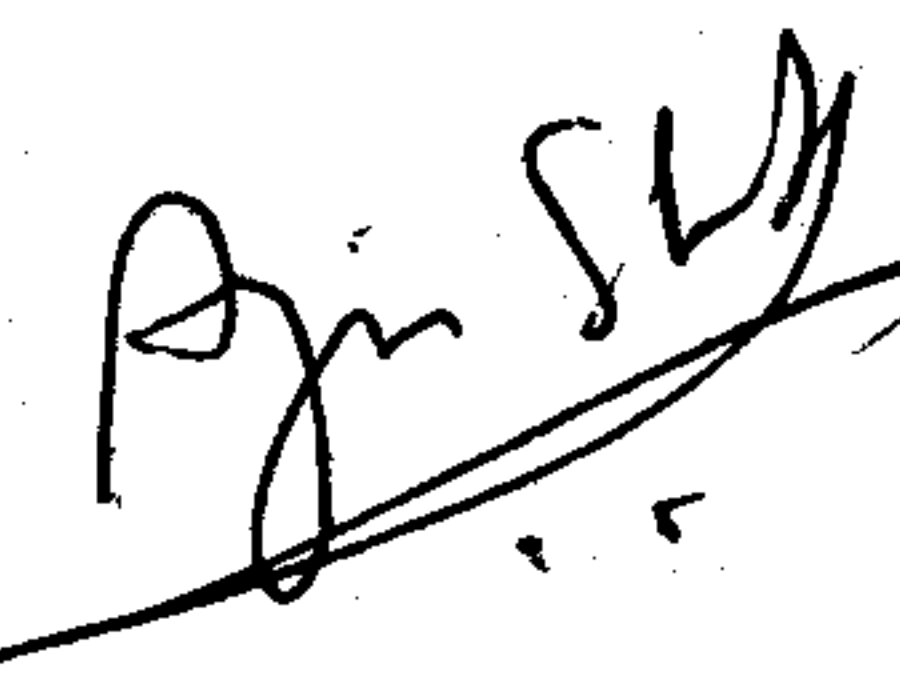
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

Name of the Company: Virendra R Gandhi & Ors.  
V/s.  
Vadilal International Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PARTH CONTRACTOR	ADVOCATE	R-1, 2, 4, 5, 6	
2.	PRİYAL PARIKH (WANAVATI ASSOCIATES)	ADVOCATE	R-2, 4, 5, 6	
3.	KEYUR GANDHI	ADVOCATE	R-1, 2, 4, 5, 6	
4.	SAURABH SOPARKAR	SR. ADVOCATE	R-1, 2, 4, 5, 6	
5.	PAVAN S. GODIAWALA	ADVOCATE	R-3	
6.	MANISHOHAI BHATI	SR. ADVOCATE	} PETITIONER }	
7.	ARJUN SHETH	ADVOCATE & SOLICITOR		
8.	KARAN SANGHANI	ADVOCATE		

**ORDER**

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Arjun Sheth with Learned Advocate Mr. Karan Sanghani present for Petitioners.

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Parth Contractor with Learned Advocate Ms. Priyal Parikh with Learned Advocate Mr. Keyur Gandhi present for Respondents no. 2, 4, 5 and 6. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 3.

Heard learned Counsel for petitioner and learned Counsel for Respondents

Learned counsel appearing for Petitioner submitted that there are attempts by the Respondents to gradually ouster the petitioners from the management of VIPL and other group companies of Vadilal group. It is submitted that respondents are falsely claiming that they held board meetings, annual general meeting of VIPL and other family group companies of Vadilal. It is submitted that there are allegations of syphoning of funds, paying excess remuneration to the members of RRG family and BLG family, appointment of additional directors, wrongful termination of petitioners no. 1 as Managing Director etc.

Learned counsel for Respondents submitted that similar type of allegations has been made in all the three petitions and similar prayers have been made in all the three applications without any specification. He further submitted that there are no allegations that attract the jurisdiction of this Tribunal under section 397-398.

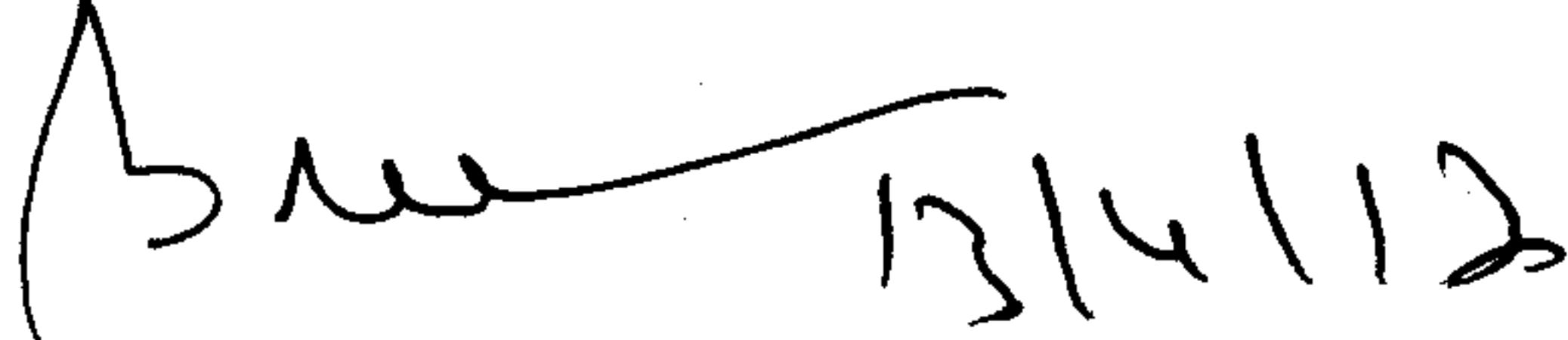
Perused the petition.

Some of the allegations made in the petition attract ingredients of 397-398. Hence, petition is admitted.

Respondents shall file their reply within four weeks serving a copy in advance to the petitioners.

Petitioners shall file rejoinder, if any, within two weeks from the date of filing of the reply serving a copy in advance to the Respondents.

List the matter on 29.05.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 13<sup>th</sup> day of April, 2017.